

ITEM NO.35

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).  
22798-22799/2014

(Arising out of impugned final judgment and order dated 16/01/2014  
in WP-A No. 37300/2006,07/03/2014 in RA No. 59351/2014 passed by  
the High Court Of Judicature at Allahabad)

RAKESH NIGAM & ORS.

Petitioner(s)

VERSUS

RANNO DEVI

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief  
and office report)

Date : 19/09/2014 These petitions were called on for hearing  
today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA  
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Sanjay, Adv.  
Mr. N.A. Usmani, Adv.  
Mr. R. Chaubey, Adv.  
Mr. Rameshwar Prasad Goyal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

(VINOD KUMAR)  
COURT MASTER

(MALA KUMARI SHARMA)  
COURT MASTER